

(d) Arrangements for the supply of taxis was initially made on the basis of the lowest quotation available from the DLZ car operators; later with the concurrence of the contractor thus chosen on the basis of the lowest quotations, arrangements have been made to utilise DLZ taxis belonging to other operators at the same rates.

(e) Since all the required number of buses have been met by the Delhi Transport Undertaking the question of mobilising transport buses from neighbouring States has not arisen.

12 hrs.

RE. MOTIONS FOR ADJOURNMENT

STATEMENT BY CHIEF MINISTER OF UTTAR PRADESH

Shrimati Renu Chakravarty (Basirhat): May I say that there is an adjournment motion regarding certain statements made by the UP Chief Minister, because we feel that they are actually going against the policy enunciated in this House regarding the solution of the food crisis.

You and the Prime Minister were good enough to state that there should be a national approach to the food problem and that all parties should come together to solve it. In U.P. all parties are approaching the Government for a settlement. In this situation Dr. Sampurnanand has made a statement saying that he refuses to have any settlement with the opposition parties. We think that it goes counter to the policy which has been enunciated by the Prime Minister and on the basis of which we are trying to function in the Food Committee. Therefore, I would request you to allow a discussion on this.

Shri Ranga (Tenali): He had allowed it. We had a discussion.

Shri S. M. Banerjee (Kanpur): I would only request you to allow me to read one line of it which says:

“Referring to the political situation in the State the Chief Minister is understood to have stated that the Government should not be coerced into negotiation with opposition parties as it would amount to a submission of the majority party to the minority party.”

In view of this, I do not know how the opposition parties can possibly function. I would request the Home Minister to throw some light as to how the minority parties can function. They cannot possibly function.

CORRECTION OF REPLY TO UNSTARRED QUESTION NO. 499

The Minister of Education (Dr. K. L. Shrimall) laid a statement correcting the reply given on the 18th August, 1958 in the statement attached to Unstarred Question No. 499 in so far as it relates to the information furnished in reply to part (d) of Unstarred Question No. 471 answered on 21st February, 1958.

STATEMENT

Whereas the information already furnished is incorrect, the following correct information is laid on the Table of the Sabha:

	Rs.
(d) 1. Balwadi . . .	1,876.42
2. Social Education . . .	933.69
3. Crafts Training . . .	2,232.40
4. Cultural and Recreational activities . . .	1,200.54
5. Maternity cases . . .	1,420.52
TOTAL . . .	<u>7,663.57</u>

Mr. Speaker: Two adjournment motions have been tabled.

The position is that the Chief Minister is in charge of the affairs in U.P. There is also the State Assembly. The Chief Minister has evidently said that he is not going to negotiate with the opposition parties when the agitation was continuing and that he could not be coerced into doing so. That seems to be the meaning of what he is reported to have said. In view of the fact that the Chief Minister is responsible for the affairs in the State, and there is also the State Assembly, we have no jurisdiction in this matter. (*Interruptions*).

The other day, some hon. Members met me and I told them what I would do in case I found that consent could not be given and I disallow an adjournment motion. I told them that in case an adjournment motion is tabled by the leader or an office-bearer of a particular group to indicate that the Group supported the motion, I would give due consideration as to whether it should be read in the House or not. To this procedure, they generally agreed. When once I say "I disallow it", they ought not to raise it or bring it up here. I am really sorry that this understanding is not being acted upon. I did say and they did agree that if I come to the conclusion that consent cannot be given, and I refer to it in the House and I say "I have disallowed the motion", there should be no more discussion in the House thereon.

Shrimati Renn Chakravarty: On a point of personal explanation, Sir. You have said that an agreement was reached. As you know, no agreement was reached with regard to this matter. Therefore, I do not want the House to feel that having agreed to something in your Chamber, we are breaking it in the floor of the House.

Mr. Speaker: I am aware that so far as the hon. Member is concerned, it was half consent and half non-consent.

12.05 hrs.

RE. MOTION OF PRIVILEGE

Dr. K. B. Menon (Badagara): Shri Masani, who moved a privilege motion, has left for Bombay yesterday on some urgent business. May I request you to delay your decision on the privilege issue?

An Hon. Member: How does he represent Shri Masani?

Mr. Speaker: He has not made himself thoroughly understood. After having a preliminary discussion on the question of privilege Shri Masani has left the place. Under rule 225, in case I give my consent for further progress of that motion and ask him to move it formally here, the Member who raised it must be present to do so. But he has left for Bombay. Before leaving he has sent me a letter stating that he has entrusted this matter for further carrying on to Dr. K. B. Menon.

Shri V. P. Nayar (Quilon): Under what rule?

Mr. Speaker: A further motion will be necessary if I come to some conclusion and give my consent to the further steps that are to be taken. Probably the hon. Member thought that as is usual in the case of questions, where any other member can be authorised to put them, in this case also it can be done. I find that under the rules this authority cannot be given to some other member and that this work cannot be undertaken by any member other than the member who raised it. That is the position.

Dr. K. B. Menon wrote to me a letter that Shri Masani has gone away to Bombay and, therefore, my expression of an opinion regarding this question of privilege should be delayed in this session. Yesterday the hon. Members were very anxious about this. I was also a little anxious to see that so far as I am concerned, I am not delaying the decision on this matter. Now Dr. Menon says: you put it off till Shri Masani is back.